

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 35 (ND) 2016
RT No.15/2016**

Smt. Harjeet Kaur

...Petitioner

Versus.

M/s Shree Maya Pulp & Papers Pvt. Ltd.& Anr.

...Respondents

Present: Mr. Jaikush Hoon, Advocate with Mr. Daman Popli, Advocate along with Shri Taranjit Singh, SPA holder for petitioner.
Mr. Manish Jain, Advocate with Mr. Mayur Kanwar, Advocate for respondents No. 1 to 3.

Learned counsel for the parties seek to file written submissions with specific reference to the relevant documents to be referred as annexure/ page numbering on CA No.12 of 2016 about the maintainability of the petition, after having discussion between themselves. Let the written submissions be filed at least three days before the next date. The matter is adjourned for arguments to 20.02.2017.

Learned counsel for respondents submits that CA No.12 of 2016 may be considered in view of the provision of Section 399 of the Companies Act, 1956 because CP No.35(ND)/2016 / RT No.15/2016 was filed before coming into force of Section 244 of the Companies Act 2013.

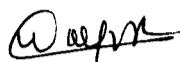
A request be submitted to Hon'ble President, Principal Bench, NCLT, New Delhi that it would not be possible to dispose of the case up to 06.02.2017, as per extension conveyed vide letter No.25/2/2016-NCLT dated 23.11.2016 because the application about maintainability is yet to be heard.

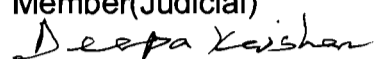
D. Singh



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However, efforts would be made to dispose of the case as expeditiously as possible.


(Justice R.P. Nagrath)
Member(Judicial)


(Deepa Krishan)
Member(Technical)

January 20, 2017
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